

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 906**

**ANSWERED ON THURSDAY, 27<sup>th</sup> JULY, 2023**

**Women's Reservation Bill**

906. Shri Masthan Rao Beeda:

Will the Minister of Law and Justice be pleased to state:

*(a) whether Government has taken any steps to hold consultations with major stakeholders on Women's Reservation Bill for building consensus on it;*

*(b) if so, the details and status thereof and if not, the reasons therefor;*

*(c) whether Government has taken any other steps to ensure adequate representation of women in the Union and State legislatures; and*

*(d) if so, the details thereof and if not, the reasons therefor?*

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

(a) to (d): Gender justice is an important commitment of the Government. The issue involved needs careful consideration on the basis of the consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.

\*\*\*\*\*